

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)...../2015
CRLMP No(s). 1865/2015

(Arising out of impugned final judgment and order dated 29/09/2014
in CRRA No. 479/2013 passed by the High Court Of Bombay)

MANOHAR SADASHIV THORVE & ORS. Petitioner(s)

VERSUS

PANDHARINATH TUKARAM RAUT & ORS Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 12/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Vijay Kumar,Adv.
Ms. Aparna Jha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the request made in the letter circulated on behalf
of the petitioner, list the matter after a week.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER